

(1909) 01 MAD CK 0011
In the Madras High Court
In Re: Arumugam

Date of Decision : 27-01-1909

Acts Referred:

Citation : 4 Ind. Cas. 1134(1)

Hon'ble Judges : Munro, J;Abdur Rahim, J

Bench : Division Bench

Judgement

1. The act of the accused in stabbing prosecution witness No. 1 amounts prima facie, on the evidence to an attempt to commit murder, and the

Depute Magistrate Should have committed the case to the Sessions and not tried it himself. We, therefore, set aside the conviction and direct that

the accused be committed to the Sessions on charges of attempt to murder Arumugam u/s 307, Indian Penal Code, and of voluntarily causing hurt

to Sittan and Jambulingam by means of an instrument for stabbing u/s 324, Indian Penal Code.